CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

CP No. 24/96

in

O.A. No.177/87

New Delhi this the 19th day of February, 1996.

Hon'ble Mr. Justice P.K. Shyamsundar, Acting Chairman. Hon'ble Mr. K. Muthukumar, Member(A).

Dr. R.K. Aggarwal, Dy. Chief Medical Director, Northern Railway, HQ Office, Baroda House, New Delhi.

..Petitioner.

By Advocate Shri B.S. Mainee.

Versus

- Mr. G.K. Khare,
 Member Staff and Secy. to Govt. of India,
 Ministry of Railways,
 (Railway Board),
 Rail Bhawan,
 New Delhi.
- Shri S. Surya Nariana, Secy. Railway Board, Rail Bhawan, New Delhi.
- 3. Shri V.K. Agarwal, General Manager, Northern Railway, Baroda House, New Delhi.

.. Respondents.

ORDER (ORAL)

Mr. Justice P.K. Shyamsundar.

counsel for the learned heard the We have proceed further reason to We see no petitioner. infraction of any find not in the matter. We do disposing the Tribunal given bу direction the the basis No. 177/87 which is said to bе O.A. the present contempt petition. In that case, was no direction except to hold that the department





will regulate the seniority of the applicant in accordance with the dicta laid down in The Direct Recruit Class II Eng. Officers' Vs. State of Maharashtra, JT 1990(2) SC If that had not been done, it was probably open applicant to say that the directions to the the department have not been complied with. But that is not the complaint. What has been impressed upon is that in a later decision in O.A. 1603/87, there was a direction for preparation of a seniority list pertaining to some other people belonging to the same cadre. It is now urged that some people junior to the applicant have climbed above the applicant. The petitioner not a party to that application. in the context of that application some seniority list appears to have been drawn up.

any grievance against that order, he can pursue the same in a fresh proceeding but cannot assail by way of a contempt petition. The decision of the Full Bench in O.As 451 and 548/91, C.S. Elias Ahmed & Others Vs. Union of India & Others, referred to, is clearly distinguishable from the instant case in which the applicant derives



no cause of action arising from the decision in O.A. 1603/87. The contempt alleged seeks to profile the department as defaulter in the light of the later judgement but we think that is impermissible.

4. In this view of the matter, we do not think it appropriate to proceed further in the matter and order to drop these proceedings.

(K. Muthukumar)

Member(A)

P. (e. Sta aurthurg (P.K. Shvamsundar)

(P.K. Shyamsundar)
Acting Chairman

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